

**Per Capita income**

**7319. Shri K. Lakkappa:** Will the Prime Minister be pleased to state the average per capita income of an Indian since 1962 to-date and on what basis the statistics are collected?

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): The figures of per capita income at current prices have been placed at Rs. 339.4, Rs. 370.9 and Rs. 421.5 for the years 1962-63, 1963-64 and 1964-65 respectively according to the estimates made by the Central Statistical Organisation. The figures for 1965-66 are under compilation.

A detailed description of the methodology and the statistical source material used is contained in the Final Report of the National Income Committee (February 1954) and the Notes section of various issues of the 'Estimates of National Income'.

**Employees of Cochin Nayar Brigade and Cochin State Force**

**7320. Shri Viswanatha Menon:**  
**Shri E. K. Nayanar:**

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Government have taken the responsibility to pay compensation to the employees who were employed in the former Cochin Nayar Brigade and the Cochin State Force;

(b) if so, the minimum pension paid to these employees; and

(c) whether Government propose to enhance their pensions?

The Minister of Defence (Shri Swaran Singh): (a) Yes Sir, in as far as the payment of mustering out pension/gratuity to personnel of Cochin State Forces is concerned. The Cochin Nayar Brigade being a non-Indian State Force unit, the responsibility for payment of pensions to the personnel who were employed in that unit on the date of integration (1.4.50) and who retired thereafter is that of the Kerala Government.

(b) The minimum mustering out pension (for a Sepoy with 10—14 years service) paid to personnel of Cochin State Forces, who were not selected for absorption in the Indian Army and were discharged from service, is Rs. 20/- p.m., inclusive of temporary and ad hoc increases in pension.

(c) No, Sir.

**Allotment of Land for a Birla concern in Mysore**

**7321. Shri S. A. Agadi:**  
**Shri Kameshwar Singh:**

Will the Prime Minister be pleased to state:

(a) whether any Union Government Minister had recommended to the Chief Minister of Mysore for the grant of 3,000 acres of land in Periapatna Taluk of Mysore State to the Oriental Aromatics Ltd., Bombay managed by Messrs. Birlas, as alleged on the floor of the Mysore Legislative Assembly on the 28th June, 1967;

(b) whether it is also a fact that the land was illegally occupied by the said Company without having been granted the title deed; and

(c) if so, the action taken in this regard and the details thereof?

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): (a) No such recommendation has been made by any Union Minister.

(b) and (c). The State Government have intimated that there has been no illegal occupation of land. This is a matter which does not concern the Central Government.

**Film Research Centre under Board of Film Censors**

**7322. Shri A. Sreedharan:**  
**Shri Srinivas Misra:**  
**Shri P. C. Adichan:**  
**Shri Mangalathumadam:**

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the Government have